

Payment of Telephone

1573 SHRI JANARDAN MISRA:
SHRI PANKAJ CHOWDHARY:
SHRI ARVIND TRIVEDI:

Will the Minister COMMUNICATIONS be pleased to state:

(a) whether the Government have taken a decision for not sending telephone bills for payment for the period the telephone remains out of order; and

(b) if so, the date from which the above decision has been implemented and minimum period in this regard for which the telephone should remain out of order?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) and (b). Sir, the Govt. has taken decision for giving rental rebate in the telephone bills for prolonged interruption/suspension of telephone services as per details given below:

- (i) If the services remain interrupted continuously for seven days or more pro-rata rebate in rental is given in the Bill. These orders are effective since 15.6.1990; and
- (ii) If the services remain interrupted/suspended continuously for more than 14

days, full month's rental rebate is given in the telephone bill. These orders are effective since 1.12.1992.

[Translation]

National Highways in Bihar

1574. SHRI VIJAY KUMAR YADAV:
SHRI PALA K.M. MATHEW:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) total length and number of the National Highways in States, State-wise;

(b) whether the length of the National Highways in Bihar is less in proportion to its population and area; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) A statement is annexed.

(b) and (c). The length of national Highways in Bihar is more in relation to its area but less in terms of its population. Declaration of roads as national Highways is not on the basis of area/population but on the basis of criteria laid down for the purpose keeping in view the requirement of the country as a whole.